

MUMBAI BENCH,
COURT-IV

2. CP(IB)-1265(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.03.2021

NAME OF THE PARTIES: Nidhaan Enterprises
V/s
Integrated Spaces Ltd.

SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Prachi Wazalwar, Ld. Counsel for the Petitioner present. Ms. Rama Subramanian, Ld. Counsel for the Respondent present.
2. Counsel for both the parties informed that they have settled the matter amicably and consent terms have been filed with the registry, the same is taken on record. Based on the Consent Terms, CP.1265/2020 is **dismissed as withdrawn**. with liberty to the Petitioner to file a fresh petition in case of breach of settlement terms. file be consigned to the records.

Sd/-

RAJESH SHARMA
Member (Technical)

Sd/-

SUCHITRA KANUPARTHI
Member (Judicial)

SVR